

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

O.A. No. 247 of 2021 (SZ)

D. Damodara Raju & Anr.

... Applicant

Versus

M/s. Sai Lakshmi Balaji Infrastructure Pvt. Ltd. & Ors.

... Respondents

**INDEX OF COUNTER STATEMENT AND DOCUMENTS FILED BY THE
RESPONDENTS 1 AND 2**

Sl. No	Date	Description	Pg No.
1.	26.04.2021	Counter Statement of the Respondents 1 and 2.	1
2.	-	Annexure 1: Map of P.V. Puram pertaining to the 1 st Respondent's unit and the surrounding lands.	14
3.	22.12.2020	Annexure 2: FIR No. 175 of 2020, on file of the Satyavedu Police Station, Chittoor District along with Compliant.	15
4.	-	Annexure 3 (Colly): Screenshots of the Video Clipping showing the 1 st Applicant threatening the 1 st Respondent's staff.	18
5.	Jan 2021 to June 2021	Annexure 4: Half yearly Compliance Report submitted by the 1 st Respondent to the APPCB for January 2021 to June 2021.	20
6.	July 2021 to Dec 2021	Annexure 5: Half yearly Compliance Report submitted by the 1 st Respondent to the APPCB for July 2021 to December 2021.	31
7.	-	Annexure 6: Photograph of the Green Belt.	42
8.	-	Annexure 7: Photograph of the Garland Drain.	43

9.	-	Annexure 8: Photograph of the water body.	45
10.	-	Annexure 9: Photograph of the Roads.	46
11.	23 rd to 25 th March, 2022	Annexure 10: Extract of the relevant State Expert Appraisal Committee (SEAC), Andhra Pradesh.	47
12.	20.12.2019	Annexure 11: NOC issued by the Revenue Department for the Sy. No. 141-1 and 141-2, PV Puram, Sathyavedu Mandal, Tirupathi Division, Chittoor Dist.	50
13.	19.04.2022	Annexure 12: Consent to Operate issued by the APPCB.	52

Dated at Chennai this the 26th day of April, 2022.



Counsel for Respondents 1 and 2

BEFORE THE NATIONAL GREEN TRIBUNAL,

SOUTHERN ZONE, CHENNAI

O.A. NO. 247 OF 2021 (SZ)

D. Damodara Raju & Anr.

... Applicant

Versus

M/s. Sai Lakshmi Balaji Infrastructure Pvt. Ltd. & Ors.

... Respondents

COUNTER STATEMENT OF RESPONDENTS 1 & 2

The Respondents above named begs to submit as under:

1. The 1st Respondent is M/s Sai Lakshmi Balaji Infrastructure a Company incorporated under the Companies Act, 1956 and having its registered office at Vignana Nagar, Varadaiahpalem Village and Mandal, Chittoor District Andhra Pradesh.
2. The 2nd Respondent is Mr. Damaodhar Reddy, son of Gopal Reddy aged about 52 years, residing at Vignana Nagar, Varadaiahpalem Village and Mandal, Chittoor District Andhra Pradesh.

The Address of service of Respondents 1 and 2 is that of their counsel M/s Gautam S.Raman, Anupam Raghuraman, Maithreyi Canthaswamy Sharma and Gokul Sundar KR having address at No.89 Kasturi Avenue MRC Nagar Chennai 600028.

No. of Pages: 1

No. of Corrections: NIL

For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.

Authorised Signature

3. At the outset the Respondents deny each and every averment set forth in the above application save those that are expressly admitted herein. The Respondents submit that the Applicant has stated several false and misleading statements and has not come before this Hon'ble Tribunal with clean hands and the Application is liable to be dismissed with costs. The Respondents crave leave to place the following facts for the consideration of this Hon'ble Tribunal before addressing the averments in the Application.
4. The 1st Respondent is a private limited company incorporated under the Companies Act, 1956. The 2nd Respondent is one of the Directors of the 1st Respondent Company. The Respondent company is engaged in the business of mining of Blue Metal Aggregate for sale to various National and State Government projects in Tamil Nadu and Andhra Pradesh and for projects of the National Highways Authority of India and to Ennore Port and Kathupali Portetc.
5. The Respondent's unit is at P.V. PuramVillage, Sathyaveedu Mandal, Chittoor District, Andhra Pradesh, where the Respondent has a mine and a crusher to manufacture different sizes of Blue Metal Stone Aggregate and the Respondent presently employs more than 75 workers in this regard.
6. The Respondent submits that P.V. Puram is home to several mining operations apart from the 1st Respondent Company and it is submitted that the 1st Respondent Company owns around 40 acres in this locality. The unit of the 1st Respondent Company is situated within the company's own property. It is further submitted that the properties surrounding the 1st Respondent's land belongs to the 2nd Respondent and Sreevari Blue Metals(2nd Respondent is a Designated Partner of this entity) The map of P.V. Puram pertaining to the 1st Respondent's unit and the surrounding lands are annexed herewith as **Annexure-1**.

No. of Pages: 2
No. of Corrections: NIL

For Sai Lakshmi Balaji Infrastructure Pvt. Ltd,

Authorised Signatory



7. It is submitted that the 1st Applicant has filed the present application out of *malafides* and with ulterior motives. The 1st Applicant operates a bunk shop in P.V. Puram about 1km from the 1st Respondent's unit. It is submitted that on multiple occasions trespassed into the Petitioner's property and threatened the 1st Respondent's employees and also the Management of the 1st Respondent Company using foul language and has demanded money from them. In fact on 22.12.2020 the 1st Applicant brutally attacked the site in-charge of the 1st Respondent with a metal rod and struck his head resulting in a police complaint being lodged by the 1st Respondent's Management before the Sub-Inspector Satyavedu Police Station. The FIR bearing Registration Number 175 of 2020 dated 22.12.2020 is herewith marked as **Annexure-2**. Screenshots of video clippings showing the 1st Applicant threatening the 1st Respondent's staff are enclosed herewith as **Annexure-3 (Colly)**.
8. It is submitted that the contents of the present Application apart from being factually incorrect contain several false allegations which as can be seen from this Counter Statement would further show the lack of *bonafides* of the Applicants. It is submitted that the 1st Respondent company has not breached any of the conditions set forth in their Environmental clearance issued by the State Level Environment Impact Assessment Authority, Andhra Pradesh, Government of India, Ministry of Environment, Forest and Climate Change (SEIAA) dated 8th May, 2013. Further the SEIAA had also granted Environmental Clearance for expansion of the 1st Respondent's unit for additional 4.569 hectares on 23rd October, 2020. The conditions of which are also being adhered to.
9. It is submitted that the 1st Respondent has been functioning only after obtaining consent from the Andhra Pradesh Pollution Control Board as per the Air (Prevention and Control of Pollution) Act, 1981 and under the Water (Prevention

No. of Pages: 3
No. of Corrections: NIL

For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.


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and Control of Pollution) Act, 1974, which is periodically renewed by the 1st Respondent and the latest renewal of Consent for the mine was on 10.11.2020. The consent for the 1st Respondent's industrial plant was also accorded by the APPCB vide order number CTR-615/APPCB/ZO-KNL/CFO/2020 dated 04.01.2021 which is valid up to 30.11.2025. It is submitted that in compliance with the above consent order the 1st Respondent has been submitting half-yearly compliance reports through an accredited laboratory. The compliance reports for January 2021 to June 2021 and July 2021 to December 2021 are annexed herewith as **Annexure -4 and 5** respectively.

10. The averments in the application clearly shows that the applicant has gone through the specific conditions in the Pollution Control Board's consent order and the conditions prescribed in the Environmental Clearance and has for the sake of this litigation in the absence of any evidence made allegations that the conditions are not being followed without furnishing any proof for the said allegations. Further the video shared by the Applicant also does not reveal any proof of pollution or violation of the conditions prescribed by the APPCB and SEIAA. Infact, the Applicants' allegation that the Green Belt is not being maintained by the 1st Respondent actually stands vitiated upon viewing the Applicants' video which clearly shows that significant green belt as per the EC conditions has been maintained.
11. The averments in paragraphs 1 are general in nature and relates to the 1st Respondent Company history and warrants no reply. Similarly, the averments in paragraph 2 deals with grant of prior Environmental Clearance to the 1st Respondent and also warrants no reply.

No. of Pages: 4
No. of Corrections: NIL

For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.


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12. The averment in para 3 that Green Belt has to be developed along the boundary of the mining area with tall growing trees of native species in consultation with the local DFO/ Agricultural Department is not denied. It is submitted that the 1st Respondent has adhered to this condition as evidenced in the photographs annexed to this counter statement. The Respondent had maintained the green-belt in the area as stipulated in their EC Conditions. The photograph of the Green Belt is annexed herewith as **Annexure-6**. The allegation that the actions of the 1st Respondent in not maintaining the Buffer Zone and the Green Belt resulted in Pollution over and above allowable standards, and that neighbouring agricultural fields became uncultivable resulting in huge damages to ryots particularly of the Applicants is incorrect and is denied accordingly. As stated supra, in and around the 1st Respondent's mining area, surrounding properties are all owned by the 2nd Respondent, entities run by him and third parties. Therefore, this averment is false and the Respondents denies the same.
13. The averments contained in paras 5 and 6 that the garland drain and situation pond ought to have been erected by the 1st Respondent to arrest flow of silt and sediments and non erection of the same resulted in the water flow becoming affected and no irrigation could be availed by the surrounding agricultural lands is incorrect and denied. It is submitted that the Respondent's mines are below the surface level, there is no question of any silt or sediment mixing with the water and flowing out of the 1st Respondent's property in such circumstances. It would indeed defy logic if water can flow upwards out of the 1st Respondent's mining area and enter surrounding properties. It is relevant to mention that manufacture of blue metal aggregate only involves excavation of rocks and crushing of rocks unlike a manufacturer of a chemical compound, there is no discharge of effluents involved, which would result in polluting of water bodies as alleged by the

For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.

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No. of Pages: 5

No. of Corrections: NIL

Applicants. In any event, out of abundant caution, the 1st Respondent has maintained the Garland drain surrounding the mining area as evidenced in the photographs annexed herewith as **Annexure-7**.

14. The averments in para 8 states that the 2nd Respondent has destroyed three water bodies next to the mining area viz., (a) Natural Water course channel in the south west corner adjacent to the leased out area; (b) Another water body to the Eastern side of the mining area at S.No.134 near the crushing area and the water used to irrigate the ryot lands and (c) a natural channel running west to east adjacent to the mining area. The averments in para 7 (a) and (b) are denied. It is submitted that the allegation in this paragraph against the 2nd Respondent apart from being highly defamatory are also completely untrue. It is submitted that the water bodies mentioned in para 8 of the Application are seasonal and gets full when rains occur. Recent photographs of this water body annexed herewith as **Annexure-8**. The allegations are therefore false and denied accordingly.
15. It is further submitted that the consent order issued by the 4th Respondent (APCB) under Section 25 of Water (Prevention and Control of Pollution Act 1974 and under Section 21 Air (Prevention and Control of Prevention) Act, 1981 shows that the 1st Respondent's site was inspected by the Environmental Engineer, Regional Office, Tirupathi on 29.10.2020 which confirms that the South and East portion of the property is surrounded by dry lands. Therefore, clearly the allegations stated in para 7 are false and accordingly denied.
16. The allegations contained in para 8 implying that the 1st and 2nd Respondents are concealing facts and not complying with the conditions of the EC and are liable for action under the Provisions of Environment Protection Act, 1986 is denied. It is submitted that all conditions prescribed in the EC are being followed. The averment

No. of Pages: 6
No. of Corrections: NIL

For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.



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that the enforcement authorities are not bothered about the commissions and omissions of Respondents 1 and 2 and are not protecting agricultural area and environment in the mining area is denied. It is submitted that there is no agricultural area surrounding the 1st Respondent's unit as can be seen from the consent order of the 4th Respondent. Further, the area which is in excess of 500 acres is used for mining. It is submitted that the Western side of this area are forest and other side contains eucalyptus trees.

17. The averments in paragraphs 9 and 10 that the 1st Respondent has not constructed a pucca/tar road connecting the mining area to the nearest road and is in violation of S.No.17 of the consent order issued by the 4th Respondent dated 24.09.2013 is denied. It is submitted that the Respondents herein has put up metal roads from their mine and crushing unit for about 300 metres up to the common panchayat roads. Photographs of the roads are annexed herewith as **Annexure-9**.
18. The averments contained in paras 11 and 12 that the 2nd Respondent has not erected protective screens at the 1st Respondent's unit to protect agricultural lands from dust causing huge loss to the ryots particularly the applicant and other agriculturist in violation of Sl.No.20 of the consent order. In this regard, it is submitted that the unit of the 1st Respondent is below ground and there are no agricultural lands proximal to the 1st Respondent mining area and neither is the applicants' land situated there. At any event, relevant protective measures have been taken by the applicant to prevent dust from escaping out of the 1st Respondent's mining area.
19. The averments contained in paragraph 12 relating to unfortunate demise of P.Chenchemma was unfortunate incident that occurred but the same has nothing to do with any omission by the 1st Respondent. It is relevant to mention that the entire

No. of Pages: 7
No. of Corrections: NIL

For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.

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mining industry in this were temporarily closed from 2014 to 2017, the demise of P. Chenchemma was prior to the operations of the 1st Respondent. It is in very poor taste for the Applicants to use the death of a child for the purpose of their *malafide* litigation.

20. The averments contained in paras 13 and 14 only speaks about the consent order for operation accorded to the 1st Respondent by the 4th Respondent are general in nature and warrants no reply. With regard to the averment that the 1st Respondent has to construct wind breaking walls within one month but has not done so is concerned, the Respondents have planted eucalyptus trees around the area to prevent the dust particulate from travelling. The Respondents herein undertake to immediately comply with the same.
21. The averments in paragraph 15 once again states that adequate green belt has not been maintained by the 1st and 2nd Respondents. The averments in this paragraph are denied and have already been dealt with in the earlier paragraphs, hence the same is not repeated.
22. The averments in paragraph 16 that the conditions in EC dated 23.10.2020 that set back distance of 7.5 mts buffer zone for green belt development has not been maintained and that the 1st Respondent has been mining upto the edges of the lease area is incorrect and the 1st Respondent denies the same for the reasons mentioned in the earlier paragraphs of this Counter-Statement.
23. The averments contained in para 17 that the 1st Respondent is using explosives for their mining operations in violation of their consent are incorrect and the respondent denies the same. It is submitted that the environmental clearance granted to the respondents in the year 2013 permitted the use of blasting. Thereafter, the subsequent environmental clearance has stated that the 1st

No. of Pages: 8
No. of Corrections: NIL

For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.


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Respondent cannot mine using explosives. The 1st Respondent had applied for blasting permission and the same has been accorded by the State Expert Appraisal Committee (SEAC), Andhra Pradesh in the minutes of the meeting held on 23rd to 25th March, 2022. The relevant extract of the SEAC minutes of the meeting is annexed herewith as **Annexure-10**.

24. The allegation in paragraph 18 pertain to construction of garland drains and retaining walls to prevent mineral particles from being carried away from the dump yards during rainy season has already been dealt with in the earlier paragraphs of this counter statement. The averments in para 18 are denied. It is submitted that the dust that occurs when these mining operations take place is a much sought after commodity in the road construction business, the 1st Respondent therefore makes sincere efforts to collect the dusts and sell the same. It is therefore relevant to mention that the 1st Respondent being a company working for profit ensures that these dust particles do not escape their units since the same would not be for the best interest of their business.
25. The averments in paragraphs 19 to 21 are denied. The averments in these paragraphs have nothing to do with Environment and are wild allegations that the 2nd Respondent illegally encroached in to the adjacent survey number 141/2 which stands in the name of the 2nd Respondent and remove top soil of 5 ft. depth in the entire 2.1 acres of the land and that the 2nd Respondent further encroached Government lands in S.Nos. 141/5, 140/2, 614 and 615 and removed stones to the tune of around 100 ft. causing huge loss to the Government. It is submitted that the above allegations apart being false are highly defamatory and the 1st Respondent shall take suitable action towards damages for the defamatory statement made against them. The 1st Respondent has taken a NOC from the Revenue Department, Government of Andhra Pradesh for the land bearing S.

No. of Pages: 9
No. of Corrections: NIL

For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.



Authorised Signature



Nos.141/1 and 141/2as quarry lease. The Applicants have falsely stated that the S. No. 141/2 belongs to the Applicants when the same is in fact Government Land. The NOC from the Revenue Department is annexed herewith as **Annexure-11**. Further, it is submitted that no Govt. lands have been encroached by the 2nd Respondent. It is respectfully submitted that at any event that the same is not within the jurisdiction of this Hon'ble Tribunal apart from being is highly slanderous. Similarly, the allegations in para 21 that the 2nd Respondent established a crusher unit in S.No.133/2 and 134/3 in violation of the EC and consent for operation order is denied. The Respondent has been granted Consent to Operate in the said survey number by the Andhra Pradesh Control Board and the same is enclosed herewith as **Annexure-12**.

26. The allegations contained in paragraph 22 that the 1st Respondent is dumping the waste at S.No.144/3 for which no mining leasing has been taken and no retention wall has been built is concerned, it is submitted that the Respondents are not dumping any waste but overburdened soil is being placed there. This property bearing Survey number is concerned is also owned by the Respondent herein, the Applicant has made it seem like hazardous waste is being dumped in the said property which is incorrect. It is submitted that the nature of the work carried out by the Petitioner does not result in any solid waste since the rocks that are mined are crushed and the dust particles as a consequence of the mining activity are also gathered and sold. Therefore, the allegations that S.Nos. 7 to 10 of the consent order issued by the 4th Respondent have been violated is incorrect.

27. The averments contained in paragraphs 22 and 23 relating to a Public Interest Litigation filed by the 1st Applicant about the mining activities carried out by the 1st Respondent is not relevant to the present proceedings and the 1st and 2nd

For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.

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No. of Pages: 10
No. of Corrections: NIL

Respondents were not a party to the same and therefore cannot comment on the applicants' PIL.

28. The averments contained in para 24 are denied. The Applicant has stated that they are entitled to be compensated for the various damages caused to them. It is submitted that for the reasons stated *supra*, there has been no loss caused to the Applicants nor damage caused to the environment on account of the Respondent's activities. The averments in this paragraph are denied and the Applicants are put to strict proof of the alleged loss of the agricultural activities. It is submitted that S. No. 141/2 admeasuring 2.18 acers allegedly in the name of the 2nd Applicant, where the Applicants allege that 5 feet top soil has been removed and sold it is vehemently denied and the Applicant is put to strict proof of the same. On demur it is submitted that the said S. No. 141/2 are Government land and no part of the same belongs to the Applicants. With regard to the allegation concerning S. No. 147 admeasuring 6.58 acers allegedly in the name of the 1st Applicant's brother is vehemently denied and the Applicant is put to strict proof of the same. The land in S. No. 147 in fact does not belong to the Applicant and is in fact owned by Sreevaari Blue Metals LLP. With regard to the allegation pertaining to the S. Nos. 149 and 173 are concerned it is respectfully submitted that the same are located far away from mine and the crusher and allegation of any loss caused to the Applicants or damage caused to the environment on account of the Respondent's activities are unsubstantiated and untenable.

29. The averments in paragraph 25 that the commissions and omissions caused by the 2nd Respondent has resulted in pollution, mental and financial sufferings to the Applicants are completely false and as can be seen from the preceding paragraphs and the annexures filed along with this Counter Statement, there has been no pollution and no financial or mental hardship caused to the Applicants.

No. of Pages: 11
No. of Corrections: NIL

For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.


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30. Grounds A to M, stated in support of the Application is a repetition of the earlier averments and the same has already been dealt with in the preceding paragraphs of this counter statement and are accordingly denied.

31. The averment that the present application is not barred by limitation is denied and the same stands vitiated by the Applicants own pleading. The Applicants in para 24 of their Application states that they need to be compensated for non-performing the agricultural activities for seven years therefore, it is incorrect to say that the Application is within the prescribed period of limitation under Sections 14 and 15 of the National Green Tribunal Act 2010.

32. For all the above reasons the Applicants are not entitled to any of the reliefs prayed for. The Respondents herein further crave leave of this Hon'ble Tribunal to file additional Counter Statements before this Hon'ble Tribunal if required.

It is therefore prayed that this Hon'ble Tribunal may be pleased to dismiss the Application with costs and pass such further or other orders as it deems fit and proper in the circumstances of this case and render justice.

Dated at Chennai on this the 26th day of April, 2022.



COUNSEL FOR RESPONDENTS 1 AND 2

For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.



Authorised Signatory



RESPONDENTS 1 AND 2

No. of Pages: 12

No. of Corrections: NIL

VERIFICATION

I, Mr. Damaodhar Reddy, son of Gopal Reddy aged about 52 years, residing at Vignana Nagar, Varadaiahpalem Village and Mandal, Chittoor District Andhra Pradesh, the 2nd Respondent herein and the Director of the 1st Respondent, do hereby verify that the contents of this Counter Statement have been read by me and I have understood the same. I do hereby verify that the contents of the Counter Statement in Paragraphs 1 to 33 are true to the best of my knowledge and belief and that no material fact has been concealed therefrom.

Verified at Chennai on this the 26th day of April, 2022.

For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.
Authorised Signatory

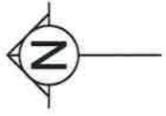


RESPONDENTS 1 AND 2

No. of Pages: 13

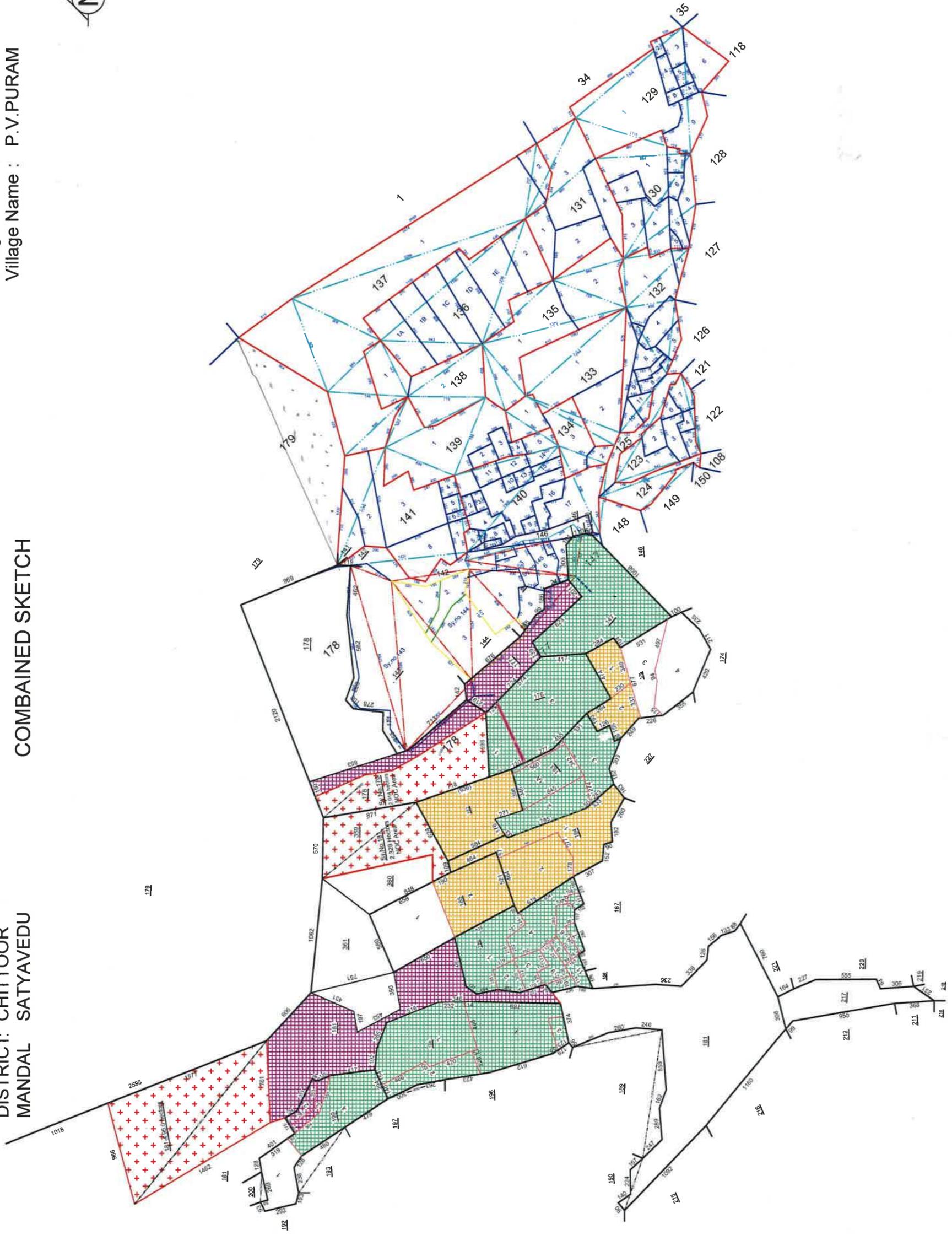
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Village No. : 314
Village Name : P.V.PURAM



DISTRICT: CHITTOOR
MANDAL SATYAVEDU

COMBAINED SKETCH





1. District : Chittoor P.S : Sathyavedu Year: 2020 FIR No. 175/2020 Date: 22/12/2020
2. Acts & Section(s) : 324,323 IPC
3. a) Occurrence of Offence : Day : Tuesday Date & Time From : 22/12/2020 13:30
Date & Time To : Prior To : Time Period :
- b) Information Received at P.S. : Date & Time : 22/12/2020 17:30
- c) General Diary Reference: Entry No : 1 Date & Time : 22/12/2020 17:30
4. Type of Information : Written
5. Place of Occurrence:
- a) Distance and Direction From P.S. : 17 Kms North Beat No. :
b) Address Place : Area/Mandal : Street/Village :
in side of Sri Sai Lakshmi Balaji Sathyavedu Mandal PV Puram Village,
Infrastructure Pvt Limited
- City/District : Chittoor State : Andhra Pradesh PIN :
c) In case , outside the limit of this Police Station, then
Name of P.S. : District :
6. Complainant / Informant :
- a) Name : Manoj Singh
b) Father's / Husband's Name : Rajendra Singh
c) Date/Year of Birth : Age : 45
d) Nationality : India e) Caste :
f) Passport No : Date of issue : Place of issue :
g) Occupation : Mobile No : 7004220495
h) Address House No : Area/Mandal : Street/Village :
Chaarkap Village, Rohatas District, No Ward
City/District : Rohtas State : Bihar PIN :
7. Details of known/suspected/unknown accused with full particulars :

- Serial No : 1
- a) Name : D Damodhararaju
b) Father's / Husband's Name : Venkatrama Raju c) Occupation : Others
d) Caste : Raju e) Gender : Male f) Age : 47 Nationality : India
g) Address House No : Street/Village : Area/Mandal :
PV Puram village Sathyavedu Mandal
City/District : Chittoor State : Andhra Pradesh PIN : 517588
h) Phone(Off) : Phone(Resi) : Cell No : 7004220495
i) Email :

Physical features, deformities and other details of the Suspect :

S. No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
1	2	3	4	5	6	7
1	Male			cm - cm		

Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Deformalities/ Peculiarities	Teeth	Hair	16 Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14
Place Of						
Burn Mark	Leucoderma	Mole	Scar	Tattoo		
15	16	17	18	19		

8. Reasons for delay in reporting by the complainant / informant :

No Delay

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

10. Total value of property stolen :

11. Inquest Report/ U.D. Case No. if any :

12. Contents of the complaint / statement of the complainant or informant :

Occurred on 22.12.2020 at 01.30 PM, in side of Sri Sai Lakshmi Balaji Infrastructure Pvt Limited, PV Puram Village, Sathyavedu Mandal, Chittoor District, AP and reported in the PS on 2.12.2020 at 05.30 PM by the complainant Manoj Singh, age: 45 years S/o Rajendra Singh, Tilothy post, Chaarkap village, Rohatas District, Bihar State. In which the complainant Manoj singh was going to eat, meantime where in the accused D Damodhararaju s/o Venkataramaraju, PV Puram village of Sathyavedu Mandal came to there with iron rod and beat him on his head caused bleeding injury to him. When one Anand Kumar Yadav s/o Dhukki Yadav, interfered to rescue the complainant, accused beat Anand Kumar Yadav on his right hand wrist caused blunt injury to him. When Sunil kumar singh s/o Jagadhamba singh was interfered to rescue the complainant, accused beat him with iron rod on his hip caused bleeding injury to him and also slapped him on his face due to petty quarrel.

13. Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item No: 1

- 1) Registered the case and took up the investigation or : Name : M. Nagarjuna Reddy
- 2) Directed to take up the Investigation or Rank : Sub-Inspector No.
- 3) Refused investigation due to :
- 4) Transferred to P.S : District : on point of jurisdiction.

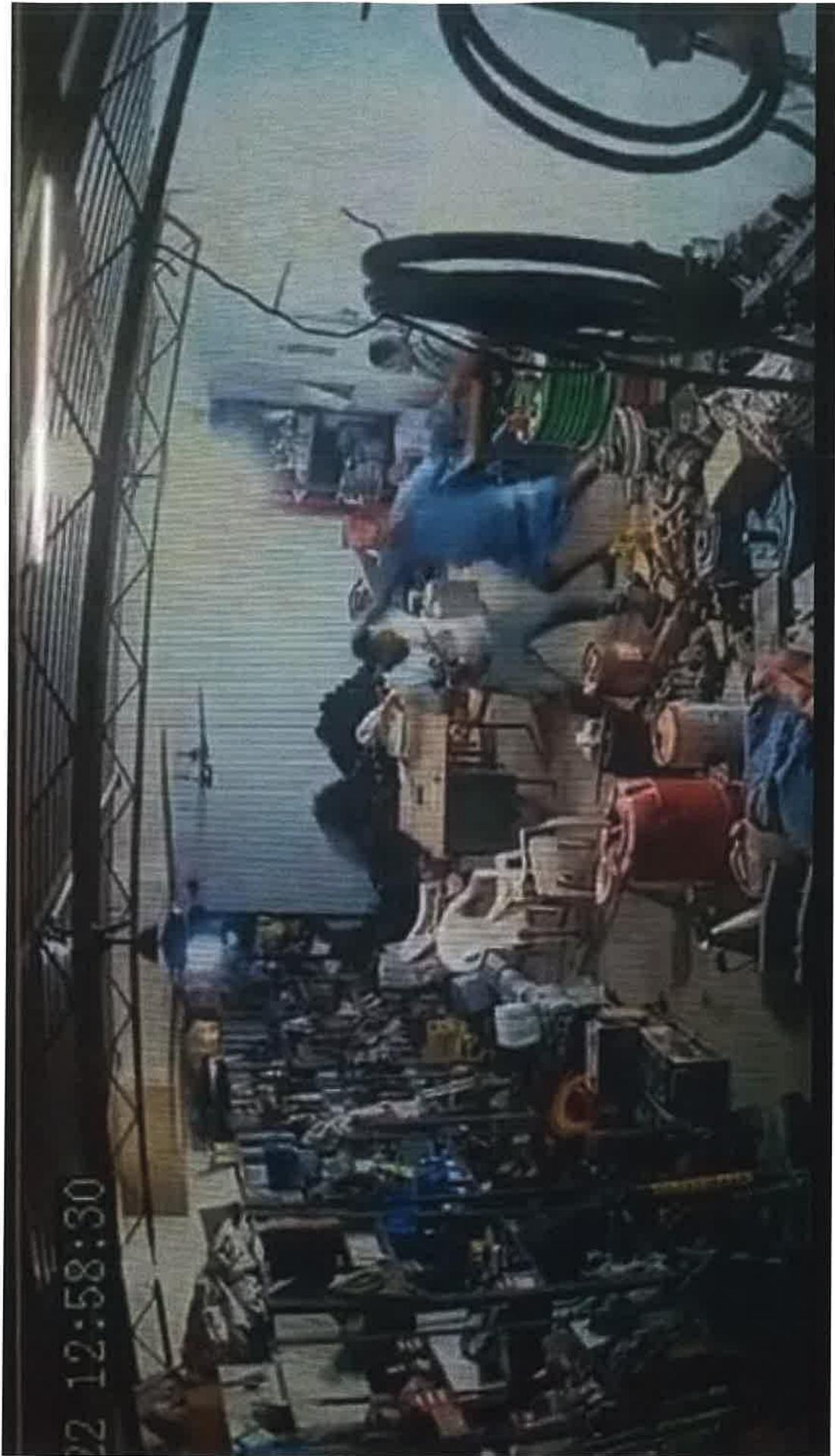
F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost.
R.O.A.C

14. Signature / Thumb impression of the complainant / informant.

Signature of Officer in charge, Police Station

Name : M. Nagarjuna Reddy
Rank : Sub-Inspector No.

15. Date and time of dispatch to the court :







20
STAR ANALYTICAL SERVICES
(ENVIRONMENTAL TESTING LABORATORY)
Laboratory Accredited by NABL as per ISO/IEC 17025:2017



Ref: SAS/ CFO/COMP/SLBIPL/APPGB/RO-TPT/2021-01

Annexure - 4

To
The Environmental Engineer
Andhra Pradesh Pollution Control Board,
Regional Office, 1st Floor, APSFC Building,
Balaji City, Narasimha Teertham Road (Near LIC),
Tirupati – 517 502

Respected Sir,

Subject: M/s. Sai Lakshmi Balaji Infrastructure Private Limited, (Expansion) (4.569 Ha Road Metal and Building stone), Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8 of P.V.Puram (V), Sathyavedu (M), Chittoor District. Andhra Pradesh _ Submission of half yearly compliance reports audited through our NABL accredited laboratory _Reg.

Reference: 1. Consent Order No: CTR - 615/APPGB/ZO-KNL/CFO/2020 Dated 04.01.2021.

With reference to the above, We Star Analytical Services on behalf of **Sai Lakshmi Balaji Infrastructure Private Limited**, submitting audited Half yearly compliance report on CFO Conditions vide Consent Order No: **CTR - 615/APPGB/ZO-KNL/CFO/2020 Dated 04.01.2021**, based on the data and documents submitted by the industry during our audit process.

Thanking you,
Yours Sincerely
for Star Analytical Services

Authorized Signatory 

Enclosure: CFO Compliance Report

**HALF YEARLY COMPLIANCE REPORT ON STIPULATED
CONDITIONS OF CONSENT FOR OPERATION
(Period- JANUARY 2021 to JUNE 2021)**

Submitted by

M/s. Sai Lakshmi Balaji Infrastructure Private Limited,
(Expansion) (4.569 Ha Road Metal and Building stone),
Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8 of P.V.Puram (V),
Sathyavedu (M), Chittoor District.

Prepared by:

Star Analytical Services

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Guntur District,
Andhra Pradesh – 522005

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Submitting to:

The Environmental Engineer
Andhra Pradesh Pollution Control Board,
Regional Office, Tirupati.

COMPLIANCE REPORT FOR THE PERIOD OF JANUARY 2021 TO JUNE 2021

On the

CONSENT FOR OPERATION (CFO) CONDITIONS

M/s. Sai Lakshmi Balaji Infrastructure Private Limited,

(Expansion) (4.569 Ha Road Metal and Building stone),

Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8 of P.V.Puram (V),

Sathyavedu (M), Chittoor District.

Consent order No: CTR - 615/APPCCB/ZO-KNL/CFO/2020 dated 04.01.2021 & Valid up to 30.11.2025

S.No	Consent condition	Compliance
	<u>SCHEDULE -A</u>	
1	Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	Noted
2	The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.	Complied With the Condition
3	Not with standing anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	Noted
4	The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Noted
5	The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts)	Noted

S.N o	Consent condition	Compliance
	<p>and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.</p>	
6	<p>Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.</p>	<p style="text-align: center;">Agreed and taken a note on the Content</p>
<p><u>SCHEDULE -B</u></p>		
<p><u>Water :</u></p>		

S.No	Consent condition	Compliance															
1	<p>The project authority shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below</p> <table border="1"> <thead> <tr> <th>S.No</th> <th>Purpose</th> <th>Total Quantity After Expansion</th> </tr> </thead> <tbody> <tr> <td>01</td> <td>Dust Suppression</td> <td>1.6 KLD</td> </tr> <tr> <td>02</td> <td>Development of Green Belt</td> <td>1.0 KLD</td> </tr> <tr> <td>03</td> <td>Domestic Purpose</td> <td>3.4 KLD</td> </tr> <tr> <td colspan="2">TOTAL :</td> <td>6.0 KLD</td> </tr> </tbody> </table>	S.No	Purpose	Total Quantity After Expansion	01	Dust Suppression	1.6 KLD	02	Development of Green Belt	1.0 KLD	03	Domestic Purpose	3.4 KLD	TOTAL :		6.0 KLD	Noted the Condition.
S.No	Purpose	Total Quantity After Expansion															
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TOTAL :		6.0 KLD															
2	The project authority shall provide septic tank followed by soak pit within 30 days for disposal of domestic effluents.	Agreed the Condition															
Air :																	
3	<p>The project authority should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 outside the mine lease area at the boundary of the mine, as prescribed below.</p> <table border="1"> <thead> <tr> <th>S.No</th> <th>Parameter</th> <th>Standards in µg/m³</th> </tr> </thead> <tbody> <tr> <td>01</td> <td>Particulate Matter(PM10)</td> <td>100</td> </tr> <tr> <td>02</td> <td>Particulate Matter (PM2.5)</td> <td>60</td> </tr> <tr> <td>03</td> <td>SO₂</td> <td>80</td> </tr> <tr> <td>04</td> <td>NO_x</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S.No	Parameter	Standards in µg/m ³	01	Particulate Matter(PM10)	100	02	Particulate Matter (PM2.5)	60	03	SO ₂	80	04	NO _x	80	Noted and Reports enclosed as Annexure
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4	The project authority shall carry out open cast by semi-mechanized mining only.	Noted															
5	The project authority shall maintain the operation of deployed water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.	Complied with the condition															
6	The project authority shall implement the following	Noted															

S.No	Consent condition	Compliance								
	<p>measures to reduce the air pollution during the transportation of the mineral.</p> <ul style="list-style-type: none"> • Roads shall be graded to mitigate the dust emissions. • Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin. • Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust. 									
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7	<p>The project authority shall dispose solid waste (Non Hazardous) as follows:</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">S.No</th> <th style="text-align: center;">Name of the Solid waste</th> <th style="text-align: center;">Quantity</th> <th style="text-align: center;">Disposal</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">01</td> <td style="text-align: center;">Waste</td> <td style="text-align: center;">1113.065 m3/Year</td> <td style="text-align: center;">Shall be dumped in their mining area as per the direction of the Dept of Mines & Geology.</td> </tr> </tbody> </table>	S.No	Name of the Solid waste	Quantity	Disposal	01	Waste	1113.065 m3/Year	Shall be dumped in their mining area as per the direction of the Dept of Mines & Geology.	Agreed with the Condition
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01	Waste	1113.065 m3/Year	Shall be dumped in their mining area as per the direction of the Dept of Mines & Geology.							
8	<p>The project authority shall provide and maintain the following measures to control erosion of dumps within 30 days.</p> <ul style="list-style-type: none"> • Retention/toe walls at the foot of the dumps • Stabilization of worked out slopes by planting appropriate shrub / grass species on the slopes. • Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size. 	Noted								

S.N o	Consent condition	Compliance
9	Wherever top soil exists during mining operation shall be removed and stacked separately so as to utilize for restoration or rehabilitation of the land.	Complied with the Condition
10	The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the mine lease area under any circumstances	Noted.
Other Conditions:		
11	The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area in this monsoon.	Noted and Agreed with the condition
12	The project authority shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e. on 1st January and 1st July of the year to Regional Office, Tirupati on regular basis.	Agreed.

TEST REPORT

1 of 1

Report No: SAS/AAQ/SLBIPL/01/21- 796
Name and Address of the Client:

M/s. Sai Lakshmi Balaji Infrastructure Private Limited,
 (Expansion) (4.569 Ha Road Metal and Building stone),
 Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8
 of P.V.Puram (V), Sathyavedu (M), Chittoor District.

Date of Report : 20.01.2021
Sample Registration Date : 13.01.2021
Sample Collection Date : 11.01.2021-12.01.2021
Sample Received In : Polythene covers and Sample Bottles
Sampling Procedure : CPCB Guidelines (NAAQMS/Volume – 1/2013-14)
Sample Description/Code : Ambient Air Quality Monitoring
Sub Contract Test : NA
Registration Number : SAS/AAQ/01/21/915 to 917
Environmental Condition : Weather Condition: **Sunny**
 : Temperature/Humidity: **31°C/46%**

S. No	Name of the Parameter	Test Results			NAAQS Limits	Test Method
		Near Entrance	Near Mine Working Area	P.V.Puram (Village)		
01	Particulate Matter (<10µm) or PM10 (µg/m ³)	60.5	65.2	49.2	100	IS 5182:Part-23 (2012)
02	Particulate Matter (<2.5µm) or PM2.5(µg/m ³)	32.8	36.3	22.7	60	CPCB Manual (NAAQMS/36/2012-13) Gravimetric Method (Cyclonic Flow technique)
03	Sulphur dioxide as SO ₂ in µg/m ³	14.1	18.5	10.3	80	IS 5182:Part-2 (2012)
04	Nitrogen dioxide as NO _x in µg/m ³	20.5	23.1	14.8	80	IS 5182:Part-6 (2012)

Opinion and interpretation: Nil

NA: Not Applicable

• Test reports shall not be reproduced except in full, without written approval of the laboratory.

Calibration:

Date of Calibration: 06.01.2021 (PM_{2.5}) & 06.01.2021 (PM₁₀) Due Date: 05.01.2022 (PM_{2.5}) & 05.01.2022 (PM₁₀)

-- End of the report --

Checked by
 Sekhar. P
 Sr. Chemist


 Authorized Signatory
 T. Krishna Chaitanya
 Manager-Laboratory

TEST REPORT

1 of 1

Report No: SAS/NOISE/ SFAPL /01/21-519

Name and Address of the Client:

M/s. Sai Lakshmi Balaji Infrastructure Private Limited,
(Expansion) (4.569 Ha Road Metal and Building stone),
Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8
of P.V.Puram (V), Sathyavedu (M), Chittoor District.

Date of Report : 20.01.2021
Sample Collection Date : 11.01.2021-12.01.2021
Sample Description/Code : Noise Monitoring
Sub Contract Test : NA
Registration Number : SAS/NOISE/01/21/ 638 to 640

S. No	Sampling Location	Day Time In Leq dB (A)	Night Time In Leq dB(A)	CPCB NORMS (Day time)	CPCB NORMS (Night time)
1	Near Entrance Area	59.2	53.1	75 dBA	70 dBA
2	Near Mine Working Area	63.7	56.4		
3	PV Puram Village	51.9	41.8	55 dBA	45 dBA

Instrument Details:

S. No	Instrument	Sound Level Meter
1	Make	Lutron
2	Model/S. No	SL - 4010/GE: 2408982
3	Calibrated On	06.01.2021
4	Calibration Due Date	05.01.2022

Opinion and interpretation: Nil

- Test reports shall not be reproduced except in full, without written approval of the Laboratory.

-- End of the report --

Checked by
Sekhar. P
Sr. Chemist

NA: Not Applicable



Authorized Signatory
T. Krishna Chaitanya
Manager-Laboratory

TEST REPORT

1 of 2

Date: 20.01.2021

Name of the Customer

M/s. Sai Lakshmi Balaji Infrastructure Private Limited,
(Expansion) (4.569 Ha Road Metal and Building stone),
Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8
of P.V.Puram (V), Sathyavedu (M), Chittoor District.

Test Report No : SAS/W-GW/01/21-843
Sample particulars : Bore Water (PV Puram Village)
Sample quantity : 2 Liters
Collected by / date : SAS / 12.01.2021
Sample Registration Date : 13.01.2021
Analysis Commenced on : 13.01.2021
Analysis Completed on : 20.01.2021
Sub Contract Testing : NA

S.No	Parameter	Unit	Method	Result	IS 10500 Limits	
					Acceptable	Permissible
1	Color	CU	APHA 2120 C	<5.0	5	15
2	pH @ 25.7°C	-	APHA 4500H ⁺ B	7.41	6.5-8.5	No relaxation
3	Turbidity	NTU	APHA 2130 B	<1.0	1	5
4	Total Dissolved solids	mg/L	APHA 2540 C	786.0	500	2000
5	Alkalinity as CaCO ₃	mg/L	APHA 2320 B	189	200	600
6	Hardness as CaCO ₃	mg/L	APHA 2340 C	386.1	200	600
7	Calcium as Ca	mg/L	APHA 3500 Ca B	109.4	75	200
8	Magnesium as Mg	mg/L	APHA 3500-Mg B	30.8	30	100
9	Sulphates as SO ₄	mg/L	APHA 4500 SO ₄ D	76	200	400
10	Nitrate as NO ₃	mg/L	APHA 4500 NO ₃ B	3.0	45	No relaxation
11	Phosphorus as P	mg/L	APHA 4500 NO ₃ PC	<1.0	---	---
12	Chlorides as Cl ⁻	mg/L	APHA 4500 Cl ⁻ C	173	250	1000
13	Sodium as Na	mg/L	APHA 3500 Na B	65	---	---
14	Potassium as K	mg/L	APHA 3500 K B	3.1	---	---
15	Fluoride as F	mg/L	APHA 4500F ⁻ D	<0.2	1.0	1.5
16	Iron as Fe	mg/L	APHA 3500 Fe B	<0.3	0.3	No relaxation
17	Boron (as B),	mg/L	APHA 4500-B B	<0.1	0.5	1.0
18	Zinc as Zn	mg/L	APHA 3111 B	<0.2	5	15
19	Mineral oil	mg/L	APHA 5520 B	<0.5	0.5	No relaxation
20	Residual Chlorine as Cl	mg/L	APHA 4500 Cl B	<0.2	0.2	1.0
21	Phenolic Compounds as Phenols	mg/L	APHA 5530 D	<0.001	0.001	0.002
22	Cyanide as CN ⁻	mg/L	APHA 4500 CN- C,	<0.05	0.05	No relaxation

TEST REPORT

2 of 2

Test Report No : SAS/W-GW/01/21-843

S.No	Parameter	Unit	Method	Result	IS 10500 Limits	
					Acceptable	Permissible
23	Lead as Pb	mg/L	APHA 3111 B	<0.01	0.01	No relaxation
24	Manganese as Mn	mg/L	APHA 3111 B	<0.1	0.1	0.3
25	Cadmium as Cd	mg/L	APHA 3111 B	<0.003	0.003	No relaxation
26	Total Chromium as Cr	mg/L	APHA 3111 B	<0.05	0.05	No relaxation
27	Copper as Cu	mg/L	APHA 3111 B	<0.05	0.05	1.5
28	Mercury (as Hg),	mg/L	APHA 3112 B	<0.001	0.001	No relaxation
29	Odour	-	APHA 2150 B	Agreeable	Agreeable	Agreeable
30	Taste	-	APHA 2160 B	Agreeable	Agreeable	Agreeable
31	Anionic detergents (as MBAS)	mg/L	Annex K of IS 13428	<0.2	0.2	1.0
32	Selenium (as Se),	mg/L	APHA 3111 B	<0.01	0.01	No relaxation
33	Total arsenic (as As),	mg/L	APHA 3500 As B	<0.01	0.01	0.05
34	Total Coliform	MPN/100ml	APHA 9221B	Absent	Not Specified	Shall not be detectable in any 100 ml sample
35	E-Coli	MPN/100ml	APHA 9221 B	Absent	Not Specified	Shall not be detectable in any 100 ml sample

Opinion and interpretation: Nil

NA: Not Applicable

1. Reports pertained only to the submitted sample.
2. Test reports shall not be reproduced except in full, without written approval of the laboratory

-- End of the report --

S1

Checked by
Sekhar.P
Sr. Chemist


Authorized Signatory
T. Krishna Chaitanya
Manager-Laboratory

Ref: SAS/ CFO/COMP/SLBIPL/APPCB/RO-TPT/2021-02

Annexure - 5

To
The Environmental Engineer
Andhra Pradesh Pollution Control Board,
Regional Office, 1st Floor, APSFC Building,
Balaji City, Narasimha Teertham Road (Near LIC),
Tirupati – 517 502

Respected Sir,

Subject: M/s. Sai Lakshmi Balaji Infrastructure Private Limited, (Expansion) (4.569 Ha Road Metal and Building stone), Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8 of P.V.Puram (V), Sathyavedu (M), Chittoor District. Andhra Pradesh _ Submission of half yearly compliance reports audited through our NABL accredited laboratory _Reg.

Reference: 1. Consent Order No: **CTR - 615/APPCB/ZO-KNL/CFO/2020** Dated **04.01.2021.**

With reference to the above, We Star Analytical Services on behalf of **Sai Lakshmi Balaji Infrastructure Private Limited**, submitting audited Half yearly compliance report on CFO Conditions vide Consent Order No: **CTR - 615/APPCB/ZO-KNL/CFO/2020** Dated **04.01.2021**, based on the data and documents submitted by the industry during our audit process.

Thanking you,

Yours Sincerely

for Star Analytical Services

Authorized Signatory



Enclosure: CFO Compliance Report

**HALF YEARLY COMPLIANCE REPORT ON STIPULATED
CONDITIONS OF CONSENT FOR OPERATION
(Period- JULY 2021 to DECEMBER 2021)**

Submitted by

M/s. Sai Lakshmi Balaji Infrastructure Private Limited,
(Expansion) (4.569 Ha Road Metal and Building stone),
Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8 of P.V.Puram (V),
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COMPLIANCE REPORT FOR THE PERIOD OF JULY 2021 TO DECEMBER 2021

On the

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7	<p>The project authority shall dispose solid waste (Non Hazardous) as follows:</p> <table border="1" data-bbox="240 875 884 1261"> <thead> <tr> <th>S.No</th> <th>Name of the Solid waste</th> <th>Quantity</th> <th>Disposal</th> </tr> </thead> <tbody> <tr> <td>01</td> <td>Waste</td> <td>1113.065 m3/Year</td> <td>Shall be dumped in their mining area as per the direction of the Dept of Mines & Geology.</td> </tr> </tbody> </table>	S.No	Name of the Solid waste	Quantity	Disposal	01	Waste	1113.065 m3/Year	Shall be dumped in their mining area as per the direction of the Dept of Mines & Geology.	Agreed with the Condition
S.No	Name of the Solid waste	Quantity	Disposal							
01	Waste	1113.065 m3/Year	Shall be dumped in their mining area as per the direction of the Dept of Mines & Geology.							
8	<p>The project authority shall provide and maintain the following measures to control erosion of dumps within 30 days.</p> <ul style="list-style-type: none"> • Retention/toe walls at the foot of the dumps • Stabilization of worked out slopes by planting appropriate shrub / grass species on the slopes. • Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size. 	Noted								

S.No	Consent condition	Compliance
9	Wherever top soil exists during mining operation shall be removed and stacked separately so as to utilize for restoration or rehabilitation of the land.	Complied with the Condition
10	The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the mine lease area under any circumstances	Noted.
Other Conditions:		
11	The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area in this monsoon.	Noted and Agreed with the condition
12	The project authority shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e. on 1st January and 1st July of the year to Regional Office, Tirupati on regular basis.	Agreed.

TEST REPORT

1 of 1

Report No: SAS/AAQ/SLBIPL/12/21- 1580

Name and Address of the Client:

M/s. Sai Lakshmi Balaji Infrastructure Private Limited,
(Expansion) (4.569 Ha Road Metal and Building stone),
Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8
of P.V.Puram (V), Sathyavedu (M), Chittoor District.

Date of Report : 27.01.2021
Sample Registration Date : 21.01.2021
Sample Collection Date : 20.01.2021 – 21.01.2021
Sample Received In : Polythene covers and Sample Bottles
Sampling Procedure : CPCB Guidelines (NAAQMS/Volume – I/2013-14)
Sample Description/Code : Ambient Air Quality Monitoring
Sub Contract Test : NA
Registration Number : SAS/AAQ/12/21/2548 to 2550
Environmental Condition : Weather Condition: **Sunny**
: Temperature/Humidity: 30°C/43%

S. No	Name of the Parameter	Test Results			NAAQS Limits	Test Method
		Near Entrance	Near Mine Working Area	P.V.Puram (Village)		
01	Particulate Matter (<10µm) or PM10 (µg/m ³)	58.7	62.3	50.9	100	IS 5182:Part-23 (2012)
02	Particulate Matter (<2.5µm) or PM2.5(µg/m ³)	30.1	34.7	21.5	60	CPCB Manual (NAAQMS/36/2012-13) Gravimetric Method (Cyclonic Flow technique)
03	Sulphur dioxide as SO ₂ in µg/m ³	13.9	15.7	11.5	80	IS 5182:Part-2 (2012)
04	Nitrogen dioxide as NO _x in µg/m ³	22.5	24.1	16.2	80	IS 5182:Part-6 (2012)

Opinion and interpretation: Nil

NA: Not Applicable

• Test reports shall not be reproduced except in full, without written approval of the laboratory.

Calibration:

Date of Calibration: 06.01.2021 (PM_{2.5}) & 06.01.2021 (PM₁₀) Due Date: 05.01.2022 (PM_{2.5}) & 05.01.2022 (PM₁₀)


Checked by
Sekhar. P
Sr. Chemist

-- End of the report --


Authorized Signatory
T. Krishna Chaitanya
Manager-Laboratory

TEST REPORT

1 of 1

Report No: SAS/NOISE/ SFAPL /12/21-1426

Name and Address of the Client:

M/s. Sai Lakshmi Balaji Infrastructure Private Limited,
(Expansion) (4.569 Ha Road Metal and Building stone),
Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8
of P.V.Puram (V), Sathyavedu (M), Chittoor District.

Date of Report : 27.12.2021
Sample Collection Date : 20.12.2021 – 21.12.2021
Sample Description/Code : Noise Monitoring
Sub Contract Test : NA
Registration Number : SAS/NOISE/12/21/ 1568 to 1570

S. No	Sampling Location	Day Time In Leq dB (A)	Night Time In Leq dB(A)	CPCB NORMS (Day time)	CPCB NORMS (Night time)
1	Near Entrance Area	60.9	55.7	75 dBA	70 dBA
2	Near Mine Working Area	65.2	58.1		
3	PV Puram Village	52.4	40.9	55 dBA	45 dBA

Instrument Details:

S. No	Instrument	Sound Level Meter
1	Make	Lutron
2	Model/S. No	SL – 4010/GE: 2408982
3	Calibrated On	06.01.2021
4	Calibration Due Date	05.01.2022

Opinion and interpretation: Nil

- Test reports shall not be reproduced except in full, without written approval of the laboratory.

NA: Not Applicable

-- End of the report --


Checked by
Sekhar. P
Sr. Chemist


Authorized Signatory
T. Krishna Chaitanya
Manager-Laboratory

TEST REPORT

1 of 2
Date: 27.12.2021

Name of the Customer

M/s. Sai Lakshmi Balaji Infrastructure Private Limited,
(Expansion) (4.569 Ha Road Metal and Building stone),
Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8
of P.V.Puram (V), Sathyavedu (M), Chittoor District.

Test Report No : SAS/W-GW/12/21-1685
Sample particulars : Bore Water (PV Puram Village)
Sample quantity : 2 Liters
Collected by / date : SAS / 20.12.2021
Sample Registration Date : 21.12.2021
Analysis Commenced on : 21.12.2021
Analysis Completed on : 27.12.2021
Sub Contract Testing : NA

S.No	Parameter	Unit	Method	Result	IS 10500 Limits	
					Acceptable	Permissible
1	Color	CU	APHA 2120 C	<5.0	5	15
2	pH @ 25.7°C	-	APHA 4500H ⁺ B	7.58	6.5-8.5	No relaxation
3	Turbidity	NTU	APHA 2130 B	<1.0	1	5
4	Total Dissolved solids	mg/L	APHA 2540 C	712	500	2000
5	Alkalinity as CaCO ₃	mg/L	APHA 2320 B	219	200	600
6	Hardness as CaCO ₃	mg/L	APHA 2340 C	326	200	600
7	Calcium as Ca	mg/L	APHA 3500 Ca B	102.4	75	200
8	Magnesium as Mg	mg/L	APHA 3500-Mg B	35	30	100
9	Sulphates as SO ₄	mg/L	APHA 4500 SO ₄ D	89	200	400
10	Nitrate as NO ₃	mg/L	APHA 4500 NO ₃ B	1.5	45	No relaxation
11	Phosphorus as P	mg/L	APHA 4500 NO ₃ PC	<1.0	---	---
12	Chlorides as Cl ⁻	mg/L	APHA 4500 Cl ⁻ C	196	250	1000
13	Sodium as Na	mg/L	APHA 3500 Na B	54	---	---
14	Potassium as K	mg/L	APHA 3500 K B	2.7	---	---
15	Fluoride as F	mg/L	APHA 4500F ⁻ D	<0.2	1.0	1.5
16	Iron as Fe	mg/L	APHA 3500 Fe B	<0.3	0.3	No relaxation
17	Boron (as B),	mg/L	APHA 4500-B B	<0.1	0.5	1.0
18	Zinc as Zn	mg/L	APHA 3111 B	<0.2	5	15
19	Mineral oil	mg/L	APHA 5520 B	<0.5	0.5	No relaxation
20	Residual Chlorine as Cl	mg/L	APHA 4500 Cl B	<0.2	0.2	1.0
21	Phenolic Compounds as Phenols	mg/L	APHA 5530 D	<0.001	0.001	0.002
22	Cyanide as CN ⁻	mg/L	APHA 4500 CN- C,	<0.05	0.05	No relaxation



Star Analytical Services

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(ENVIRONMENTAL MONITORING, TESTING & SERVICES)

Laboratory Accredited by NABL as per ISO/IEC 17025:2017
MoEF & CC Recognized Laboratory Under Environment (Protection) Act - 1986

TEST REPORT



TC-8620

Test Report No : SAS/W-GW/12/21-1685

2 of 2

S.No	Parameter	Unit	Method	Result	IS 10500 Limits	
					Acceptable	Permissible
23	Lead as Pb	mg/L	APHA 3111 B	<0.01	0.01	No relaxation
24	Manganese as Mn	mg/L	APHA 3111 B	<0.1	0.1	0.3
25	Cadmium as Cd	mg/L	APHA 3111 B	<0.003	0.003	No relaxation
26	Total Chromium as Cr	mg/L	APHA 3111 B	<0.05	0.05	No relaxation
27	Copper as Cu	mg/L	APHA 3111 B	<0.05	0.05	1.5
28	Mercury (as Hg),	mg/L	APHA 3112 B	<0.001	0.001	No relaxation
29	Odour	-	APHA 2150 B	Agreeable	Agreeable	Agreeable
30	Taste	-	APHA 2160 B	Agreeable	Agreeable	Agreeable
31	Anionic detergents (as MBAS)	mg/L	Annex K of IS 13428	<0.2	0.2	1.0
32	Selenium (as Se),	mg/L	APHA 3111 B	<0.01	0.01	No relaxation
33	Total arsenic (as As),	mg/L	APHA 3500 As B	<0.01	0.01	0.05
34	Total Coliform	MPN/100ml	APHA 9221B	Absent	Not Specified	Shall not be detectable in any 100 ml sample
35	E-Coli	MPN/100ml	APHA 9221 B	Absent	Not Specified	Shall not be detectable in any 100 ml sample

Opinion and interpretation: Nil

NA: Not Applicable

1. Reports pertained only to the submitted sample.
2. Test reports shall not be reproduced except in full, without written approval of the laboratory

-- End of the report --

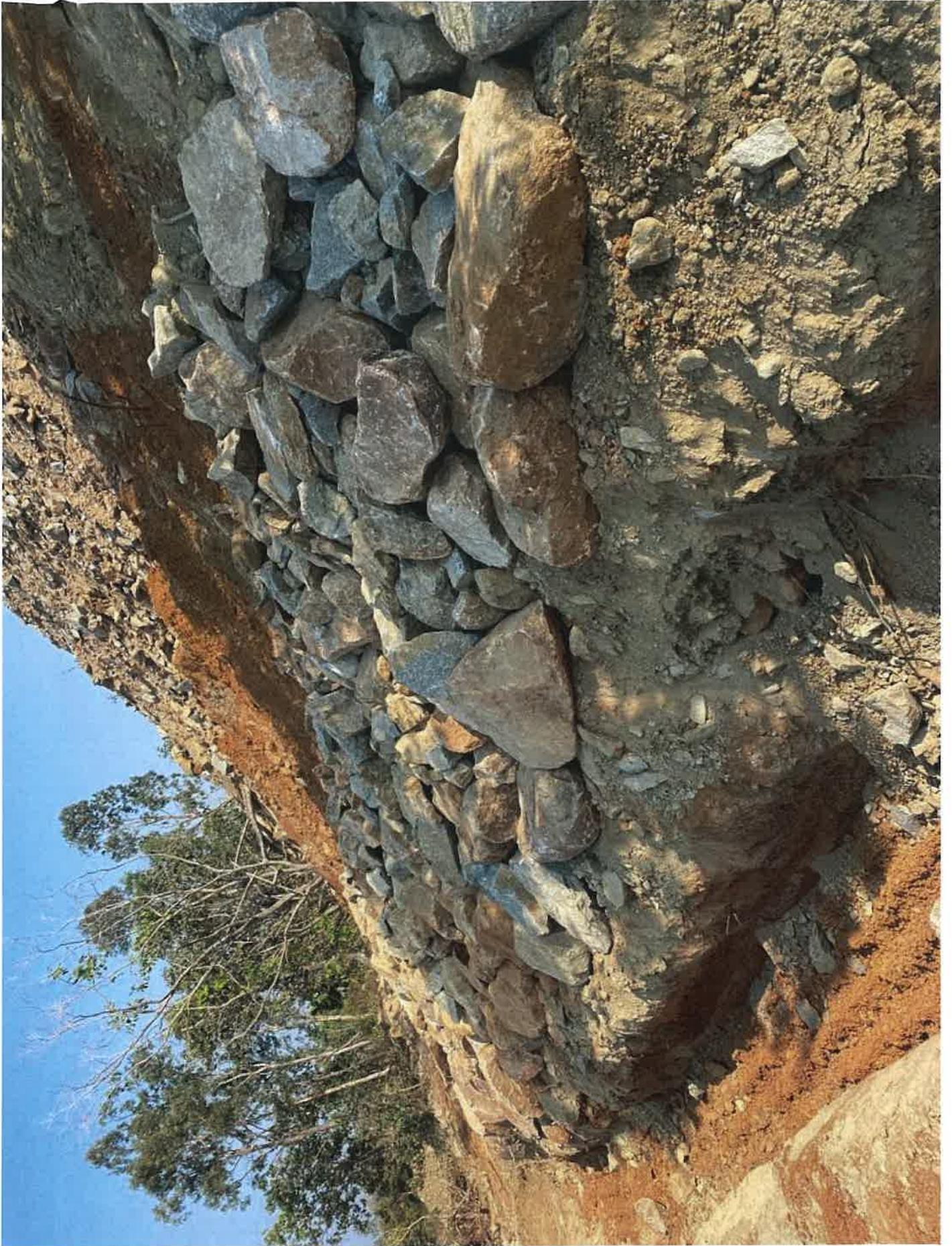

Checked by
Sekhar.P
Sr. Chemist

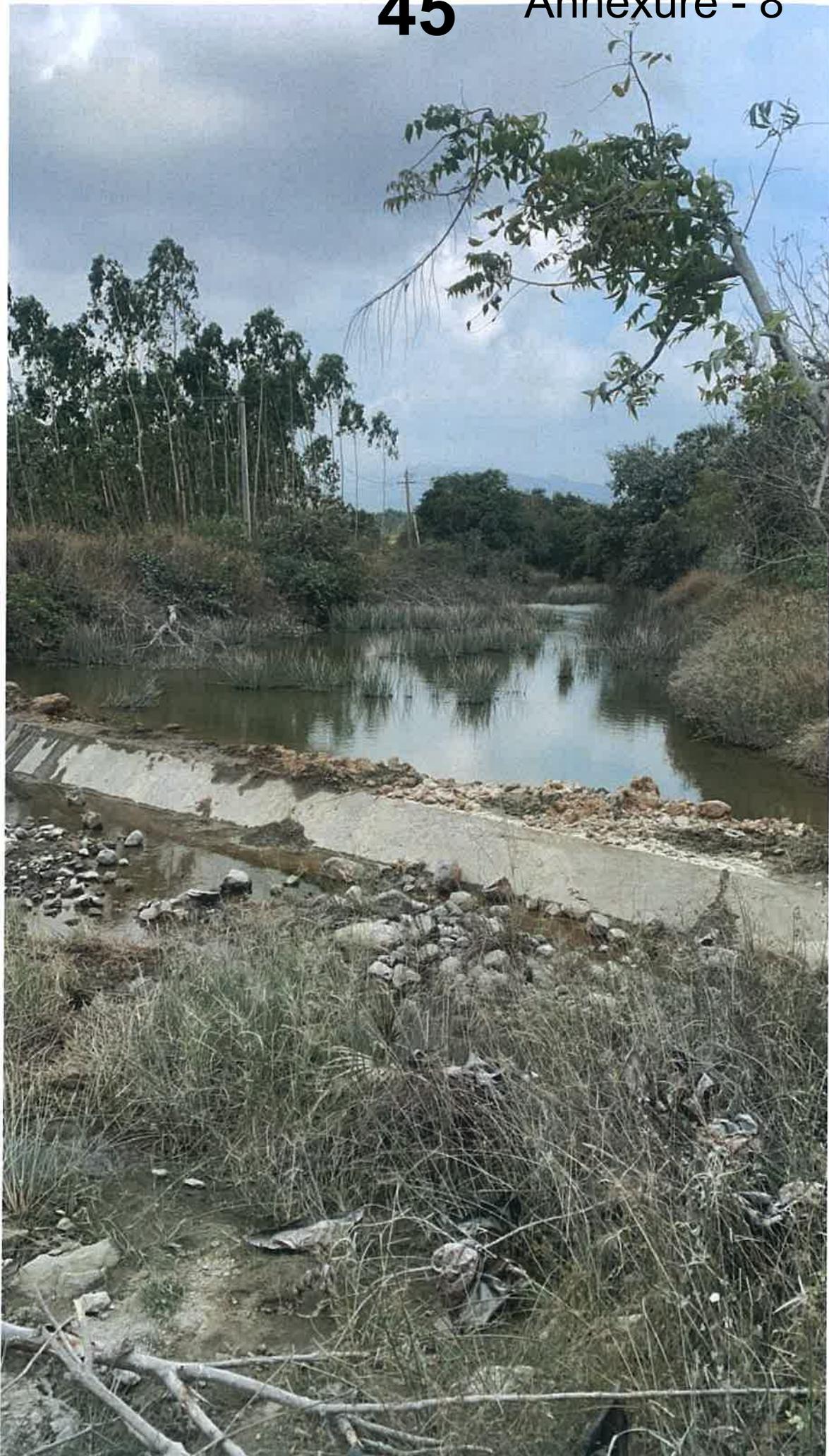

GUNTUR
Authorized Signatory
T. Krishna Chaitanya
Manager-Laboratory

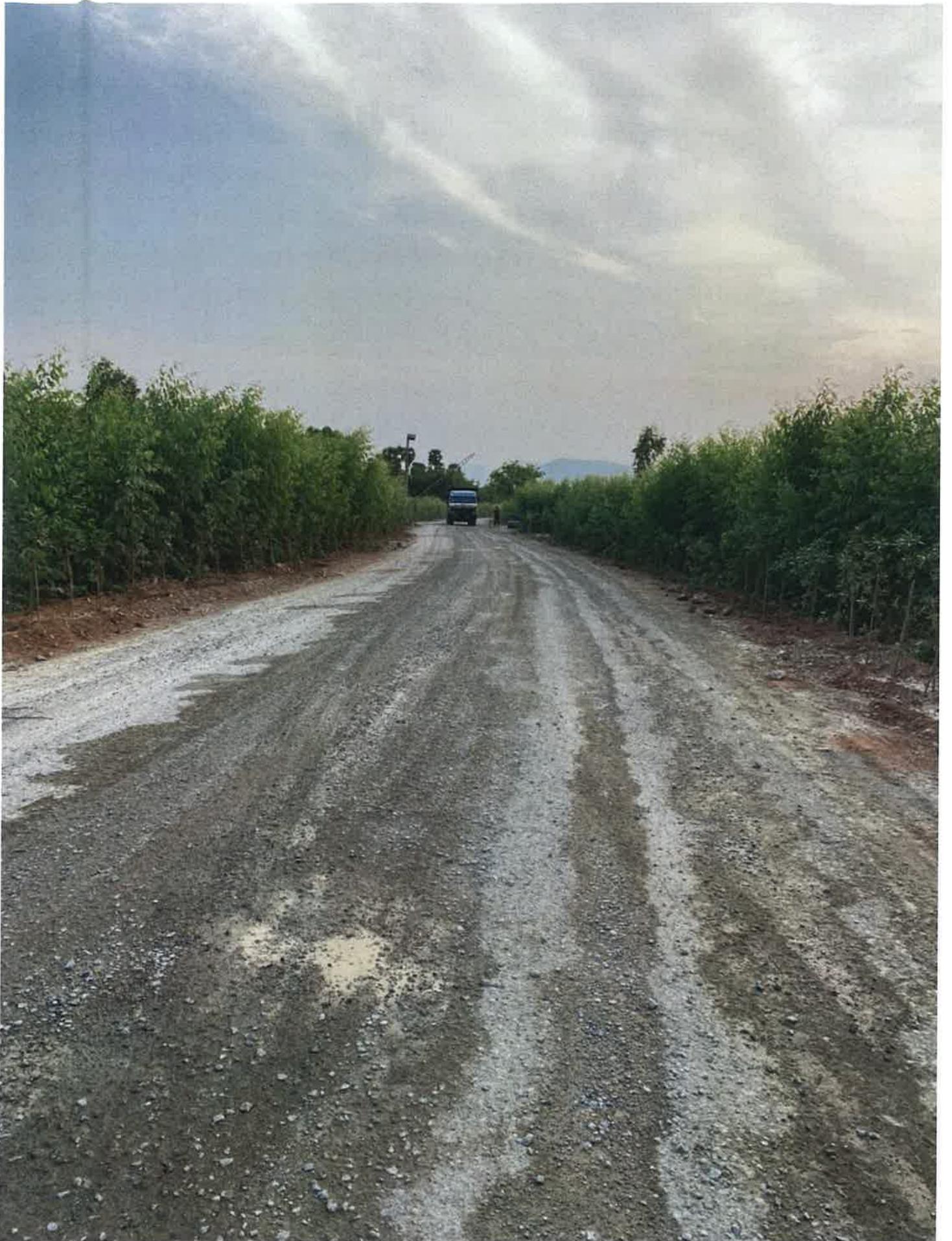
GREENBELTPHOTOGRAPHS IN THE MINE LEASE AREA











47 Annexure - 10



MINUTES FOR THE 182th MEETING OF STATE EXPERT APPRAISAL COMMITTEE (SEAC),
A.P., HELD ON - 23th, 24th & 25th March, 2022 AT VIJAYAWADA, A.P.

182th SEAC, A.P.

(Day-2)

24th March, 2022



MINUTES FOR THE 182th MEETING OF STATE EXPERT APPRAISAL COMMITTEE (SEAC),
ANDHRA PRADESH HELD ON
23rd, 24th & 25th March, 2022

AT VIJAYAWADA
A.P.



Present: The following members were present. (Through Video Conference)

1.	Dr. G.V.R. SrinivasaRao, Professor, Civil Engineering Department, Andhra University, Visakhapatnam	Chairman
2.	Dr.DineshSankarReddy Registrar(I/C), Professor of Chemical Engineering, NIT, Tadepalligudem, West Godavari	Member
3.	Prof. G. GnanaMani, Retd., Professor of Zoology, Andhra University, Visakhapatnam	Member
4.	Prof. U. Shameem. Chairman, BoS Dept. of Zoology, Andhra University, Visakhapatnam	Member
5.	Dr. Kiranmai, Assistant Professor, Dept. of Bio Technology, VikramaSimhapuri University, Nellore District	Member
6.	Prof. C. Sasidhar, Professor, Civil Engineering Dept, JNTU, Anantapur	Member
7.	Prof. N. Siva Prasad Reddy, Director (Academics), BrindavanInstitute of Technology &Science ,Kurnool	Member
.8.	Prof. D. Bharathi, Professor, Dept. of Bio Sciences & Sericulture, Sri Padmavathi Mahila ViswaVidhyalayam, Tirupati	Member
9.	Sri Katamneni Venkata Ramana, Head of Mining Dept. Government Polytechnic, Narsipatnam,	Member
10.	Dr.M. Sunandana Reddy, Associate Professor, RGM College of Engineering & Technology (Autonomous), Nandyal.	Member
11.	Sri Matli. Chandra Sekhar Professor, Head of Department of Civil Engineering, NIT, Warangal	Member
12.	Dr. G. Madhavi, Associate Professor Department of Chemistry, Sri Venkateswara University, Tirupati	Member
13.	Prof. K. Thyaga Raju, Professor of Bio-Chemistry, S.V.University, Tirupati	Member
14.	Dr. Gummalla Prasanthi Professor, Vijaya Institute of Pharmaceutical Sciences, Vijayawada	Member
15.	Sri. K.V. Rao, Chief Environmental Engineer (FAC), Andhra Pradesh Pollution Control Board. Vijayawada.	Member Secretary

	MINUTES FOR THE 182th MEETING OF STATE EXPERT APPRAISAL COMMITTEE (SEAC), A.P., HELD ON – 23th, 24th & 25th March, 2022 AT VIJAYAWADA, A.P.
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	<p>as a part of Corporate Social Responsibility (CSR) activity.</p> <p>The Committee after examining the project proposals, presentations, MoEF&CC' Notifications, OMs, Final EIA Report, complaint and detailed deliberations, recommended to issue Environmental Clearance for Road metal and building stone 4,00,000 cum/ Annum & Gravel of 98730 cum/ Annum.</p>
Agenda Item: 182.31	4.569 Ha Road Metal & Building Stone of M/s. Sai Lakshmi Balaji Infrastructure Private Limited, Sy. No. 140/1, 3, 4, 5, 7, 8, 9, 10, 11, 12, 13, 16 & 141/3, 4, 6, 7, 8 of PV Puram Village, SathyaveduMandal, Chittoor District, Andhra Pradesh – Corrigendum in EC – reg.
SIA/AP/MI N/260404/2022	<p>Category: B2.</p> <p>The project proponent applied for Corrigendum for Mining of iron ore in an area of 4.569 Ha.</p> <p>Earlier the proponent obtained Environmental clearance Expansion for mining of Road metal & Building stone with production quantity – 17096.22 cum/Annum to 213413 cum/Annum in the name of M/s. Sai Lakshmi Balaji Infrastructure Private Limited dated on 23.10.2020 is valid for 3.08 years.</p> <p>The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease).</p> <p>Now proponent applied for corrigendum in Environmental clearance (expansion) dt. 23.10.2020 i.e., allowing to use explosives for blasting as the habitation is 500 meters.</p> <p>The representative of proponent and their consultant Pioneer Enviro Laboratories And Consultants Private Limited have attended the meeting.</p> <p>The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs, detailed deliberations, recommended to issue corrigendum allowing blasting as the nearest habitation is at 500 meters.</p>
Agenda Item: 182.32	6.0 Ha, Colour Granite (variety of Srikakulam Blue) and Road Metal, Building Stone & Ballast of Smt TanneeruSwetha, Sy. No: 340 of Chinnasana Village KotabommaliMandal, Srikakulam District, Andhra Pradesh — Terms Of Reference – Reg.
SIA/AP/MI N/73856/2022	<p>Category: B1</p> <p>The proposed project is for mining of Colour granite in an area of 6.0 Ha with a proposed production quantity of Colour Granite - 8092.80 m³ /Annum and Road metal and Building stone & Ballast - 32371.20 m³ /Annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.</p> <p>The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease).</p> <p>The representative of proponent and their consultant's SvEnviro Labs & Consultants</p>

From
Sri P.C. Sreenivasulu.M.Com.,
Tahsil Dar, Sathyavedu (M)
Chittoor District.

To
The Assistant Director,
Mines and Geology
Chittoor

Roc A / 42 / 2019 Dated 20.02.2019

Sub:- Mines & Minerals :- Chittoor District – Tirupati Division – Sathyavedu Mandal
P V Puram Village - Sy. No. 141-1 extent 0.95 and 141-2 extent 2.18 total
extent 3.13 acres or 1.266 hectares in P.V. Puram Village – Application of Sai
Lakshmi Balaji Infrastructure PVT Limited Managing Director Sri. T.
Damodhar.Reddy Varadaiahpalem Village and Mandal - No objection for road
metal report submitted – Regarding.

Ref:- 1. Assistant Director Mines and Geology, Chittoor Letter No. 8861/Q1/RMBS &
GRAVEL /2018 dated 22.11.2018
2. Representation Sri. Sai Lakshmi Balaji Infrastructure PVT Limited Managing
Director Sri. T. Damodhar Reddy Varadaiahpalem Village and Mandal
3. G.O. Ms No: 107 dated 30.0.2016, issued by the industries and commerce
(Mines-II) department, government of Andhra Pradesh.



I invite kind attention to the reference 1st cited in which the application of Sri. T.
Damodhar Reddy Managing Director Partner Sai Lakshmi Balaji Infrastructure PVT Limited
Managing Director has been forwarded to this office for submission of report regarding certain
information on the status of land. But the report was submitted earlier. I submit that the said Sri
T. Damodhar Reddy has approached this office frequently and submitted a representation dated
05.02.2019 by enclosing the Assistant Director Mines and Geology, Chittoor, letter dated
22.11.2018 and requested to submit the proposals.

In this connection I submit to state that I have inspected the lands in Sy. No. 141-1 extent
0.95 and 141-2 extent 2.18 total extent 3.13 acres or 1.266 hectares of P V Puram Village in this
Mandal on 10.02.2019 along with field staff. My inspection reveals that the applicant company
Sai Lakshmi Balaji Infrastructure PVT Limited Managing Director. The main business of the
company is extracting stone and making it road metal which is useful for Civil works and
construction works etc., At present the said company is running on smooth lines and not
affecting the vegetation in the locality. There are no habitations near these quarries

In this connection I have inspected the land in Sy. No. 141-1 extent 0.95 and 141-2
extent 2.18 total extent 3.13 acres or 1.266 hectares classified as AWD on 08.02.2019 along
with Additional Revenue Inspector, Mandal Surveyor. All these lands were given DKT Pattas
previously but the said land DKT Pattas were cancelled as the assignees have relinquished the
lands for the reason that the land are not fit for cultivation.

An extent of 0.95 in Sy No. 141-1 as Patta land and 2.18 cents of Sy No. 141-2 AWD
land is involved in the applied area. All the DKT holder have given away their lands to the
Government as these lands are not fit for cultivation. Accordingly all the DKT holders have
given statement to relinquish their lands to Government. Hence a proceedings in this Office Roc

A 41/2019 dated 05.02.2019 has been issued resuming the land to Government. Hence an extent of 2.18 acres of DKT lands are treated as AWD land after resumption.

The land are DKT lands which were resumed to Govt, for an extent of 2.18 cents. The proposed land is covered with rocks and not fit for cultivation. There is no objection from the public in this locality as the applicant company there are no habitation nearer to this place. There is an approach road to the applied area. It is found that there is no damage caused to public property or to the public or no impact on environment aspects in this locality. Further it is noted that the Forest Boundary is situated one Kilometer away from the applied area.

The land proposed for lease is situated at a distance of 15 Kms from the Mandal headquarters. The distance from the proposed area of quarry lease is about 3 Km from the existing P V Puram Village. Hence it is proposed to recommend the application of Sai Lakshmi Balaji Infrastructure PVT Limited Managing Director Sri. T. Damodhar Reddy Varadaiahpalem Village and Mandal for consideration. There is no objection for giving lease for an extent of 0.882 Hectares for the above mentioned survey numbers.

Hence there is no objection for grant of quarry lease to an extent of 3.13 acres (or) 1.266 hecters to Sai Lakshmi Balaji Infrastructure PVT Limited Managing Director Sri. T. Damodhar Reddy Varadaiahpalem Village and Mandal. The exact boundaries may be fixed by deputing technical staff and qualified field surveyors and fix up boundaries with geo tagging and the request of the applicant company for quarry lease may be considered with all regular conditions as per Mining rules in force by the Assistant Director Mines and Geology. There is no objection for giving quarry lease for an extent of 1.266 hecters for the above mentioned survey numbers.

The following records are submitted :

1. Lr No. 8861/Q/RMBS & GRAVEL/2018 dated 22.11.2018 of Assistant Director Mines and Geology, Chittoor (Xerox copy)
2. 4 sets of sketch showing present applied area of 3.13 acres (1.266 hecters) of land

Yours faithfully


Tahsildar
Sathyavedu
Sathyavedu Mandal
Chittoor District (AP)

Copy submitted to the District Collector, Chittoor for favour of kind information



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL
 1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912, Fax: 08518-233619
 e-mail: jceezoknl@gmail.com

Order.No.CTR - 539/APPCB/ZO-KNL/2022-

Date:19.04.2022

Sub:-	PCB – ZO – KNL – Consent for Operation (CFO) – M/s. Sai Lakshmi Balaji Infrastructure Pvt., Ltd., Sy.No.130-4, 5 9 & 132-1, 4 etc., Chamartakandiga (V), P.V.Puram (P), Sathyavedu (M), Chitoor District, – Amendment for additional land procured for development of greenbelt for inclusion of Sy.Nos 133/2A (2.31 Ac) & Sy.No.134.3 (1.95 Ac) – Issued – Reg.
Ref:-	1. CFO order No.CTR - 539/APPCB/ZO-KNL/CFO/2018, dated 03.04.2019 valid upto 28.02.2025 2. Industries request letter dt.31.03.2022

The Board vide reference 1ST cited, issued Consent for Operation (CFO) order to M/s. Sai Lakshmi Balaji Infrastructure Pvt., Ltd., (P) Ltd., Sy.No.130-4, 5 9 & 132-1, 4 etc., Chamartakandiga (V), P.V.Puram (P), Sathyavedu (M), Chitoor District to produce Road Metal – 500 TPD with a validity period upto 28.02.2025

The industry vide reference 2nd cited requested the Board for amendment to CFO order dt. 03.04.2019 for additional land procured for development of greenbelt in addition to the existing land of 5.3 acres as they have procured a land at an extent of 4.26 Ac bearing Sy.Nos 133/2A (2.31 Ac) & Sy.No.134.3 (1.95 Ac) duly submitting the land documents.

The Board after careful examination of the representation received from the industry for additional land procured for development of greenbelt in addition to the existing land of 5.3 acres as they have procured a land at an extent of 4.26 Ac bearing Sy.Nos 133/2A (2.31 Ac) & Sy.No.134.3 (1.95 Ac) hereby issues the amendment for inclusion of Sy.Nos in addition to the existing land totaling to (5.3 acres + 4.26 Ac) 9.56 Acres bearing Sy.Nos 133/2A (2.31 Ac) & Sy.No.134.3 (1.95 Ac)

All other conditions mentioned in the CFO Order issued vide reference 1st cited remain the same.

**VENKATA
 NARAHARI
 PRASAD MARRI**
 JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)
 ZONAL OFFICE, KURNOOL

Digitally signed by VENKATA
 NARAHARI PRASAD MARRI
 Date: 2022.04.19 15:31:44
 +05'30'

To
M/s. Sai Lakshmi Balaji Infrastructure Pvt., Ltd.,
Sy.No.130-4, 5 9 & 132-1, 4 etc., Chamartakandiga (V),
P.V.Puram (P), Sathyavedu (M), Chitoor District,

Copy to the Environmental Engineer, Regional Office, Tirupati for information and necessary action.

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI

O.A. No. 247 of 2021 (SZ)

D. Damodara Raju & Anr. ... Applicant

Versus

M/s. Sai Lakshmi Balaji Infrastructure
Pvt. Ltd. & Ors. ... Respondents

**COUNTER STATEMENT AND
DOCUMENTS FILED BY THE
RESPONDENTS 1 AND 2**

M/s. Gautam S.Raman (1583/13),
Anupam Raghuraman (1005/2020),
Maithreyi Canthaswamy Sharma
(1575/2013) &
Gokul Sundar K. R. (3180/17)

COUNSEL FOR RESPONDENTS 1 & 2

99400 71160

gautam@ramanandassociates.in